

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.342 of 2012

Monday this the 26th day of May 2014

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.P.K.BASU, ADMINISTRATIVE MEMBER**

C.J.Thomas,
Inspector of Central Excise,
Ramanattukara Range, Central Excise Commissionerate,
P.O.Ramanattukara, Kozhikode District.Applicant

(By Advocate Mr.V.Rajendran)

V e r s u s

1. Chief Commissioner of Central Excise,
Kerala Zone, C.R.Buildings, I.S.Press Road,
Cochin – 682 018.
2. Commissioner of Central Excise & Customs,
Cochin Commissionerate, C.R.Buildings,
I.S.Press Road, Cochin – 682 018.
3. Union of India represented by the Secretary,
Ministry of Finance, Department of Revenue,
New Delhi – 110 001.Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

This application having been heard on 26th May 2014 this Tribunal on the same day delivered the following :-

ORDER

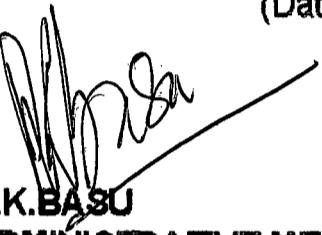
HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, it is noticed that the applicant has not exhausted the statutory remedy available to him under Rule 29 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965. It will be open to the applicant to exhaust the said remedy. (see Arun Kumar Jain vs. Union of India & Others; II 1986 (1) (CAT) All India Services Law Journal 50)

.2.

2. If a Revision Petition is filed within one month from the date of receipt of a copy of this order, the Revisionary Authority (Respondent No.3) shall entertain the same ignoring the delay and take a decision thereon in accordance with law after affording sufficient opportunity to the applicant to be heard, if he is so desires, within a period of two months from the date of receipt thereof.

(Dated this the 26th day of May 2014)



P.K.BASU
ADMINISTRATIVE MEMBER

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JUSTICE A.K.BASHEER
JUDICIAL MEMBER